

**Notification Under sub section (3) of Section 3  
of the Agricultural Produce  
(Grading and Marking Act, 1937)**

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (SHRI CHANDRADEO PRASAD VARMA) : Sir, I beg to lay on the Table :-

a copy of the Bristles Grading and Marking (Amendment) Rules, 1996 (Hind and English versions) published in Notificication No. G.S.R., 215 in Gazette of India dated the 18th May, 1996 uder sub-section (3) of section 3 of the Agricultural Produce (Grading and Marking) Act, 1937.

[Placed in the Library See No. L.T.158/96]

**Notification under section 10 of the Oilfields  
(Regulation and Development) Act, 1948**

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU): Sir, I beg to lay on the Table :-

- (1) A copy of the Petroleum and Natural Gas (Amendment) Rules, 1996 (Hind and English versions) published in Notification No. G.S.R. 152 (E) in Gazette of India dated the 27th March, 1996 under section 10 of the Oilfields (Regulation and Development) Act, 1948

[Placed in the Library See No. L.T. 159/96]

- (2) A copy of the Notification No. S.O. 257(E) (Hindi and English Versions) published in Gazette of India dated the 27th March, 1996 notifying the basis on which the Central Government may be prepared to consider proposals for prospecting or Mining operations in any specified area, issued under provision of sub-rule (3) of Rule 5 of the Petroleum and Natural Gas Rules, 1959

[Placed in the Library See No. L.T. 160/96]

- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955 :-

- (i) the Kerosene (Restriction on use and Fixation of Ceiling Price) (Amendment) Order, 1996 published in Notification No. G.S.R. 126 (E) in Gazette of India dated the 12th March, 1996

- (ii) The Liquefied Petroleum Gas (Regulation of Supply and Distribution) (Amendment) Order, 1996 published in Notification No. G.S.R. 127(E) in Gazette of India dated the 12th March, 1996

[Placed in the Library See No. L.T. 161/96]

...(Interruptions)

[English]

12.39 hrs.

At this stage, Shri Satyajit Singh Dulipsinh Gaekwad came and sat on the floor near the Table

(Interruptions)

[Translation]

SHRI HARIN PATHAK (Ahmedabad) : Mr. Deputy Speaker, Sir, in Ahmedabad telephones are out of order for the last one month...(Interruptions)

[English]

Sir, the telephone services in Ahmedabad are out of order for more than a month...(Interruptions) This is because of quarrel between two agencies ... (Interruptions) Sir, please give me two minutes time to make my submissions...(Interruptions)

SHRI NIRMAL KANTI CHATTERJEE : Sir, I am on a different point. First you permitted zero Hour; then you went through the Papers to be laid on the Table of the House and then again you are coming back to Zero Hour...(Interruptions)

MR. DEPUTY-SPEAKER : This is not zero Hour. Zero Hour is over...(Interruptions)

SHRI RUPCHAND PAL : Sir, I am on a very very serious matter...(Interruptions)

12.39 hrs.

At this stage, Shri Satyajit Singh Dulipsinh Gaekwad went back to his seat

(Interruptions)

MR. DEPUTY SPEAKER : Now, we shall take up the motion for Election to Committee.

12.39½ hrs.

**ELECTION TO COMMITTEE**

**Delhi Development Authority**

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : Sir, I beg to move :

"That in pursuance of Section 5(2) (h) of the Delhi Development Act, 1957, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Advisory Council of the